

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 7, 1964/Bhadra 16, 1886 (Saka)

No. 298

1. Oath or Affirmation

Shri Narayan Dandekar made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Question Nos. 1 to 5 and 16 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1 to 27, 29 to 67 and 69 were laid on the Table.

4. Obituary References

The Speaker made references to the passing away of Babu Ram Narayan Singh who was a member of the Constituent Assembly of India, the Provisional Parliament and the First Lok Sabha, Dr. N. M. Jaisoorya who was a member of the First Lok Sabha, Shri P. T. Chacko who was a member of the Constituent Assembly of India and the First Lok Sabha, Shri Lal Hembrom who was a member of the First Lok Sabha and Shri Ignace Beck who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

5. Condolence Messages

The Speaker informed the House that condolence messages on the passing away of Shri Jawaharlal Nehru had been received from some more foreign Parliaments and Parliamentary Associations.

6. Retirement of Shri M. N. Kaul and Appointment of Shri S. L. Shakdher as Secretary, Lok Sabha

The Speaker informed the House of the retirement of Shri M. N. Kaul and appointment of Shri S. L. Shakdher as Secretary, Lok Sabha with effect from the 1st September, 1964.

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The Speaker, the Prime Minister and Sarvashri M. R. Masani, A. K. Gopalan, U. M. Trivedi, Hari Vishnu Kamath and H. N. Mukerjee paid tributes to the services rendered by Shri Kaul.

7. Papers laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (2) A copy of the Public Debt (Annuity Certificates) Amendment Rules, 1964 published in Notification No. G.S.R. 980 dated the 11th July, 1964, under sub-section (3) of section 28 of Public Debt Act, 1944.
- (3) A copy of the Finance Accounts of the Central Government for the year 1962-63.
- (4) A copy of Annual Report of the Registrar of Newspapers for India, 1964 (Part I).
- ** (5) A copy of the Navy (Pension) Regulations, 1964, published in Notification No. S.R.O. 74 dated the 7th March, 1964, under section 185 of the Navy Act, 1957.
- (6) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
 - *** (i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444 dated the 14th March, 1964.
 - £ (ii) S.O. No. 841 dated the 14th March, 1964.
 - £ £ (iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No. G.S.R. 1486 dated the 31st October, 1962.
- (7) A copy of the Companies (Amendment) Ordinance, 1964 (No. 2 of 1964) promulgated by the President on the 5th July, 1964, under provisions of article 123(2)(a) of the Constitution.

*The Report was previously laid on the Table on the 22nd April, 1964 and re-laid on the 6th May, 1964.

**The notification was previously laid on the Table on the 13th April, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

***The notification was previously laid on the Table on the 10th April, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

£The notification was previously laid on the Table on the 1st May, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

£ £The notification was previously laid on the Table on the 5th June, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (8) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 861 dated the 13th June, 1964.
 - (ii) The Indian Telegraph (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 977 dated the 11th July, 1964.
- (9) A copy of S.O. 2540 dated the 25th July, 1964, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immoveable Property Act, 1952.
- (10) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1964 published in Notification No. G.S.R. 978 dated the 11th July, 1964, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.
- (11) A copy of the Rubber (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 877 dated the 20th June, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (12) A copy of the Report of the Indian Delegation to the United Nations Conference on Trade and Development held at Geneva from the 21st March to 16th June, 1964.
- (13) (i) A copy of the Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1963, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Review by Government on the working of the above Corporation.
- (14) A copy each of the following Notifications under sub-section (2) of section 3 of the All-India Services Act, 1951:—
- @(i) G.S.R. No. 898 dated the 1st June, 1963 making certain further amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958.
 - @@(ii) G.S.R. No. 526 dated the 4th April, 1964 making certain further amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958.
 - '@@@(iii) G.S.R. No. 816 dated the 18th May, 1964 making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

@The notification was previously laid on the Table on the 22nd April, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

@@The notification was previously laid on the Table on the 30th April, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

@@@The notification was previously laid on the Table on the 1st May, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- % (iv) G.S.R. No. 525 dated the 4th June, 1964 making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - % (v) G.S.R. No. 1821 dated the 30th November, 1963 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - % (vi) G.S.R. No. 484 dated the 28th March, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - % (vii) G.S.R. No. 485 dated the 28th March, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - % (viii) G.S.R. No. 486 dated the 28th March, 1964 making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (15) A copy each of the following Notifications under sub-section (3) of section 44 of the Arms Act, 1959:—
- (i) The Arms (Fifth Amendment) Rules, 1964, published in Notification No. G.S.R. 755 dated the 23rd May, 1964.
 - (ii) The Arms (Sixth Amendment) Rules, 1964, published in Notification No. G.S.R. 788 dated the 30th May, 1964.
- (16) A copy each of the following Notifications under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952:—
- (i) The Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1964, published in Notification No. G.S.R. 39 dated the 2nd January, 1964.
 - (ii) The Ministers' (Allowances, Medical Treatment and other privileges) Second Amendment Rules, 1964, published in Notification No. G.S.R. 847 dated the 1st June, 1964.
- (17) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Police Services (Pay) Rules, 1954:—
- (i) G.S.R. No. 790 dated the 30th May, 1964.
 - (ii) G.S.R. No. 829 dated the 6th June, 1964.
- (18) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The All India Services (Provident Fund) Amendment Rules, 1964, published in Notification No. G.S.R. 43 dated the 11th January, 1964.

%The notifications were previously laid on the Table on the 27th May, 1964 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) The Indian Civil Service Provident Fund (Amendment) Rules, 1964, published in Notification No. G.S.R. 44 dated the 11th January, 1964.
 - (iii) The Indian Civil Service (Non-European Members) Provident Fund Amendment Rules, 1964, published in Notification No. G.S.R. 45 dated the 11th January, 1964.
 - (iv) The Secretary of State's Service (General Provident Fund) Amendment Rules, 1964, published in Notification No. G.S.R. 46 dated the 11th January, 1964.
 - (v) G.S.R. No. 828 dated the 6th June, 1964, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (vi) The All India Services (Provident Fund) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1067 dated the 1st August, 1964.
 - (vii) The Indian Civil Service Provident Fund Second Amendment Rules, 1964, published in Notification No. G.S.R. 1068 dated the 1st August, 1964.
 - (viii) The Indian Civil Service (Non-European Members) Provident Fund Second Amendment Rules, 1964, published in Notification No. G.S.R. 1069 dated the 1st August, 1964.
 - (ix) The Secretary of State's Services (General Provident Fund) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1070 dated the 1st August, 1964.
 - (x) The Indian Administrative Service (Probation) Amendment Rules, 1964, published in Notification No. G.S.R. 1163 dated the 22nd August, 1964.
 - (xi) The Indian Police Service (Probation) Amendment Rules, 1964, published in Notification No. G.S.R. 1164 dated the 22nd August, 1964.
- (19) A statement on flood situation in the country. 
- (20) A copy each of the following Notifications under sub-section (11) of section 45 of the Banking Companies Act, 1959:—
- (i) S.O. No. 923 dated the 21st March, 1964, containing Corrigendum to Notification No. S.O. 425 dated the 30th January, 1964.
 - (ii) Scheme for the amalgamation of the Salem Sri Kannikaparameswari Bank Limited with the Karur Vysya Bank Limited published in Notification No S.O. 1888 dated the 27th May, 1964.
- (21) A copy of the Mysore Government Savings Banks (Nomination) Rules, 1964 published in Notification No. G.S.R. 613 dated the 18th April, 1964, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (22) The Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1964 published in Notification No. S.O. 2190 dated the 27th June, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

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- (23) The Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1964, published in Notification No. S.O. 2191 dated the 27th June, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (24) The Defence of India (Ninth Amendment) Rules, 1964 published in Notification No. G.S.R. 969 dated the 4th July, 1964, under section 41 of the Defence of India Act, 1962.
- (25) Notification No. S.O. 2679 dated the 8th August, 1964 under sub-section (2) of section 2C of the Insurance Act, 1938.
- * (26) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1964 published in Notification No. G.S.R. 747 dated the 16th May, 1964, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (27) A copy of the Metalliferous (Second Amendment) Regulations, 1964 published in Notification No. G.S.R. 946 dated the 4th July, 1964, under sub-section (7) of section 59 of the Mines Act, 1952.
- (28) A copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1964 published in Notification No. G.S.R. 997 dated the 11th July, 1964, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.
- (29) A copy of the Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1963-64.
- ✓ (30) A copy of the Government Resolution No. WB-8(14)/63 dated the 12th August, 1964, regarding appointment of the Second Wage Board for the Cotton Textile Industry.
- ✓ (31) A copy of the Government Resolution No. WB-2(6)/64(2) dated the 28th August, 1964, regarding revised recommendations for interim wage increase made by the Central Wage Board for Limestone and Dolomite Mining Industries.
- ✓ (32) A copy of the Government Resolution No. WB-3(14)/64, dated the 2nd September, 1964, regarding recommendations of the Central Wage Board for tea plantation industry for Interim wage increase.
- ✓ (33) Government Resolution No. WB-6(3)/64, dated the 2nd September, 1964 regarding appointment of the Second Wage Board for the cement industry.

8. Parliamentary Committees—Summary of Work—laid on the Table

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1963 to 31st May, 1964.

*The notification was previously laid on the Table on the 27th May, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

9. President's Assent to Bills

(i) Secretary laid on the Table the Appropriation (No. 4) Bill, 1964 passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 27th May, 1964.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 27th May, 1964:—

- (1) The Delhi (Delegation of Powers) Bill, 1964.
- (2) The Indian Medical Council (Amendment) Bill, 1964.
- (3) The Coir Industry (Amendment) Bill, 1964.
- (4) The Constitution (Seventeenth Amendment) Bill, 1964.

10. Statement re: Supplementary Demands for Grants (General) for 1964-65

Shri Bali Ram Bhagat presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

11. Report of Joint Committee

✓ Dr. Sarojini Mahishi presented the report of the Joint Committee on the Bill further to amend the Prevention of Food Adulteration Act, 1954.

12. Evidence Before Joint Committee

Dr. Sarojini Mahishi laid on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Prevention of Food Adulteration Act, 1954.

13. Statements by Ministers

(i) The Deputy Minister of Communications made a statement correcting the reply given on the 5th May, 1964 to a supplementary by Shri Indrajit Gupta on Starred Question No. 1310 regarding Teleprinter Machines.

(ii) The Minister of State for Home Affairs laid on the Table a statement regarding the unauthorised landing of two foreigners in a plane at Murud on the 8th June, 1964.

14. Motion of No-confidence in the Council of Ministers

Shri N. C. Chatterjee asked for leave of the House to make a motion of no-confidence in the Council of Ministers. The Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker declared that leave was granted and that the motion would be taken up immediately after the debate on food situation.

15. Government Bill—Introduced

The Companies (Amendment) Bill, 1964.

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16. Statement Re: Ordinance

The Minister of Planning laid on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Companies (Amendment) Ordinance, 1964, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

17. Government Bill—Introduced

The Representation of the People (Amendment) Bill, 1964.

18. Motion re: Food Situation

Shri C. Subramaniam moved the following motion:—

“That the Food situation in the country be taken into consideration.”

Five substitute motions were moved by Sarvashri Yashpal Singh, S. M. Banerjee, Ramchandra Vithal Bade, Homi F. Daji and Dr. Ram Manohar Lohia.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri M. R. Masani
- (3) Shri Ajit Prasad Jain
- (4) Shri Purushottamdas R. Patel
- (5) Shri Lahri Singh
- (6) Shri Harekrushna Mahtab
- (7) Shri S. M. Banerjee
- (8) Shri Sham Lal Saraf
- (9) Dr. M. S. Aney (*Speech unfinished*).

The discussion was not concluded.

19. Statement by Prime Minister

The Prime Minister made a statement regarding the last Commonwealth Prime Ministers' Conference.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 8, 1964/Bhadra 17, 1886 (Saka)

No. 299

1. Starred Questions

Starred Questions Nos. 31—35 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 70—74 and 76—163 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri P. C. Borooah called the attention of the Minister of Defence to the reported intrusion by Chinese patrol into Sikkim on the 27th August, 1964.

The Minister of Defence Production made a statement in regard thereto.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Nath Pai regarding the unauthorised landing of two foreigners in a plane at Murud on the 8th June, 1964.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 5th September, 1964.
- (2) A copy of the Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 5th September, 1964, in reply to the Chinese Foreign Ministry's note dated the 7th July, 1964.
- (3) A copy of the Note given by the Ministry of Foreign Affairs, Peking, to the Embassy of India in China, on the 7th July, 1964.

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- ✓ (4) A statement regarding Government's decision not to constitute a high powered committee to go into the wage structure of the employees of the two Air Corporations as announced by the Minister of Transport in Lok Sabha on the 24th March, 1964, and to set up a National Industrial Tribunal to adjudicate on the charter of demands of the employees of Air-India.
- (5) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
- * (i) Notification No. F. 12/64/62-PR(T) published in Delhi Gazette dated the 24th October, 1963, making certain further amendments to the Delhi Motor Vehicles Rules, 1940.
 - * (ii) The Inter-State Transport Commission (Amendment) Rules, 1964, published in Notification No. S.O. 869 dated the 14th March, 1964.
- ** (6) A copy of the Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (7) A copy of Notification No. F. 12(76)/60-62/Transport published in Delhi Gazette dated the 27th February, 1964, making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (8) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1964, published in Notification No. G.S.R. 1058 dated the 25th July, 1964, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.
- (9) Certified Accounts of the National Co-operative Development Corporation together with the Audit Report thereon, for the period from the 14th March, 1963 to 31st March, 1963, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962.
- (10) A statement indicating the results of the Central Government Loans floated in 1964-65.
- (11) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Fertiliser (Control) Second Amendment Order, 1964, published in Notification No. S.O. 1933 dated the 6th June, 1964.
 - (ii) The Fertiliser (Control) Third Amendment Order, 1964, published in Notification No. S.O. 2017 dated the 13th June, 1964.
 - (iii) The Fertiliser (Control) Fourth Amendment Order, 1964, published in Notification No. S.O. 2610 dated the 1st August, 1964.

*The notifications were previously laid on the Table on the 28th April, 1964 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The notification was previously laid on the Table on the 5th June, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (iv) The Fertiliser (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 2879 dated the 22nd August, 1964.
- (v) The Rice (Madras) Price Control (Fourth Amendment) Order 1964, published in Notification No. G.S.R. 818 dated the 30th May, 1964.
- (vi) The Rice (Andhra Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. G.S.R. 819 dated the 30th May, 1964.
- (vii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1964, published in Notification No. G.S.R. 841 dated the 6th June, 1964.
- (viii) The Madhya Pradesh Rice Procurement (Levy) Third Amendment Order, 1964, published in Notification No. G.S.R. 857 dated the 13th June, 1964.
- (ix) G.S.R. No. 931 dated the 27th June, 1964, rescinding the Madras Rice Procurement (Levy) Order, 1964.
- (x) G.S.R. 932 dated the 27th June, 1964, rescinding the Andhra Pradesh Paddy (Movement Control) Order, 1964.
- (xi) G.S.R. 1064 dated the 27th July, 1964, rescinding the Rice (Madras) Price Control Order, 1964.
- (xii) The Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. 1098 dated the 31st July, 1964.
- (xiii) The Madras Coarse Rice (Maximum Prices) Order, 1964, published in Notification No. G.S.R. 1099 dated the 31st July, 1964.
- (xiv) G.S.R. 1101 dated the 31st July, 1964 rescinding the Rice (Andhra Pradesh) Price Control Order, 1963.
- (xv) The Rice (Madhya Pradesh) Price Control (Fifth Amendment) Order, 1964, published in Notification No. G.S.R. 1102 dated the 1st August, 1964.
- (xvi) The Rice (Punjab) Price Control (Fourth Amendment) Order, 1964, published in Notification No. G.S.R. 1103 dated the 1st August, 1964.
- (xvii) The Bihar Foodgrains (Movement Control) Amendment Order, 1964, published in Notification No. G.S.R. 1130 dated the 8th August, 1964.
- (xviii) G.S.R. 1132 dated the 5th August, 1964.
- (xix) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1964, published in Notification No. G.S.R. 1133 dated the 5th August, 1964.
- (xx) The Andhra Pradesh Coarse Rice (Maximum Prices) Amendment Order, 1964, published in Notification No. G.S.R. 1136 dated the 7th August, 1964.
- (xxi) G.S.R. 1159 dated the 15th August, 1964.
- (xxii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1218 dated the 29th August, 1964.

[P.T.O.]

6. Motion re. Food situation

Discussion on the following motion moved by Shri C. Subramaniam on the 7th September, 1963:—

'That the Food situation in the country be taken into consideration.'

and the substitute motions moved by Sarvashri Yashpal Singh, S. M. Banerjee, Ramchandra Vithal Bade, Homi F. Daji and Dr. Ram Monohar Lohia continued.

One substitute motion was moved by Sardar Gurmukh Singh Musafir.

The following members took part in the debate:—

- (1) Dr. M. S. Aney
- (2) Shri Arun Chandra Guha
- (3) Shri A. K. Gopalan
- (4) Shri Mathura Prasad Mishra
- (5) Shri Ram Sewak Yadav
- (6) Shri Dwarkadas Mantri
- (7) Shri Indulal Kanaiyalal Yajnik
- (8) Shri P. C. Borooah
- (9) Shri Deorao S. Patil.
- (10) Shri Yashpal Singh
- (11) Shri Sheo Narain.

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Twenty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 9, 1964/Bhadra 18, 1886 (Saka)

No. 300

1. Starred Questions

Starred Question Nos. 61 to 65 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 164 to 245 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding contamination of drinking water in Delhi addressed to the Minister of Health was orally answered and the supplementary questions were answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri S. C. Gupta who had been the Secretary of the Central Legislative Assembly.

Thereafter members stood in silence for a short while as a mark of respect.

5. Calling Attention to Matters of Urgent Public Importance

(i) Shri Harish Chandra Mathur called the attention of the Minister of Civil Aviation to the reported decision of the Indian Airlines Corporation to suspend many of its services.

The Minister of Civil Aviation laid on the Table a statement in regard thereto.

*(ii) Shri Yashpal Singh called the attention of the Minister of Home Affairs to the reported strangulation to death of Shri H. N. Sanyal, Solicitor General of India.

The Minister of Home Affairs made a statement in regard thereto.

*Was taken up at 4 P.M.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1964, published in Notification No. G.S.R. 842 dated the 6th June, 1964, under section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (2) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1962-63, together with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1962-63, together with the Audit Report thereon.
- (3) Report of the Das Commission of Inquiry into allegations against Sardar Partap Singh Kairon, Chief Minister of Punjab.
- (4) The Defence of India (Tenth Amendment) Rules, 1964, published in Notification No. G.S.R. 1097 dated the 31st July, 1964, under section 41 of the Defence of India Act, 1962.
- (5) A copy of the International Copyright (Fourth Amendment) Order, 1964, published in Notification No. S.O. 2351 dated the 2nd July, 1964, under section 43 of the Copyright Act, 1957.
- (6) A copy each of the following Notifications:—
 - (i) S.O. 2511 dated the 18th July, 1964, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962.
 - (ii) Order No. 8 of the Delimitation Commission determining delimitation of parliamentary and assembly constituencies in the State of Madhya Pradesh, published in Notification No. S.O. 2562, dated the 27th July, 1964, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962.
 - (iii) The Conduct of Elections (Amendment) Rules, 1964, published in Notification No. S.O. 2912 dated the 21st August, 1964, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (7) A copy of Government Resolution No. WB-2(6)/64(1) dated the 3rd September, 1964, regarding revised recommendations for interim wage increase made by the Central Wage Board for the Iron Ore Mining Industry.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions.

8. Motion re: Twenty-ninth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Twenty-ninth Report of the Business Advisory Committee presented to the House on the 8th September, 1964.”

The motion was adopted.

9. Motion re: Food Situation

Discussion on the following motion moved by Shri C. Subramaniam on the 7th September, 1964:—

“That the Food situation in the country be taken into consideration.”
and the substitute motions moved by Sarvashri Yashpal Singh, S. M. Banerjee, Ramchandra Vithal Bade, Homi F. Daji, Dr. Ram Manohar Lohia and Sardar Gurmukh Singh Musafir continued.

Two substitute motions were moved by Sarvashri B. P. Maurya and Vishram Prasad.

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri Radhelal Vyas
- (3) Dr. Ram Manohar Lohia
- (4) Shri P. G. Karuthiruman
- (5) Shri R. G. Dubey
- (6) Shri Biren Dutta
- (7) Shri Sinhasan Singh
- (8) Shri Brij Raj Singh
- (9) Shrimati Jayaben Shah
- (10) Shri Era Sezhiyan
- (11) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (12) Dr. L. M. Singhvi
- (13) Shri Inder J. Malhotra
- (14) Shri Ananda Nambiar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 10, 1964/Bhadra 19, 1886 (Saka)

No. 301

1. Starred Questions

Starred Question Nos. 91 to 97 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 246—254, 256, 258—322 and 324—331 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Law to the judgment of the Election Tribunal nullifying the election of the Member of Lok Sabha from Gonda constituency and bringing out serious charges of corruption in the said election.

The Minister of Law made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 853 dated the 13th June, 1964, under sub-section (3) of section 620A of the Companies Act, 1956.
- (2) Memorandum and Articles of Association of the Janpath Hotels Limited.
- (3) (a) Notification No. S.R.O. 2519 dated the 3rd August, 1957, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.
(b) Statement explaining the reasons for delay in laying the above Notification.
- (4) The Delhi Development Authority (Preparation of Annual Accounts) Rules, 1964, published in Notification No. G.S.R. 917 dated the 19th June, 1964, under section 58 of the Delhi Development Act, 1957.

[P.T.O.]

- (5) Certified Accounts of the Delhi Development Authority for the year 1962-63 together with the Audit Report thereon, under subsection (4) of section 25 of the Delhi Development Act, 1957.
- (6) Annual Report of the Permanent Indus Commission for the year ended 31st March, 1964.
- (7) (a) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
- (i) G.S.R. 773 dated the 23rd May, 1964.
 - (ii) G.S.R. 795 dated the 30th May, 1964.
 - (iii) G.S.R. 796 dated the 30th May, 1964.
 - (iv) G.S.R. 797 dated the 30th May, 1964.
 - (v) G.S.R. 798 dated the 30th May, 1964.
 - (vi) G.S.R. 799 dated the 30th May, 1964.
 - (vii) G.S.R. 800 dated the 30th May, 1964.
 - (viii) G.S.R. 871 dated the 20th June, 1964.
 - (ix) G.S.R. 872 dated the 20th June, 1964.
 - (x) G.S.R. 873 dated the 20th June, 1964.
 - (xi) G.S.R. 874 dated the 20th June, 1964.
 - (xii) G.S.R. 906 dated the 27th June, 1964.
 - (xiii) G.S.R. 941 dated the 4th July, 1964.
 - (xiv) G.S.R. 984 dated the 11th July, 1964.
 - (xv) G.S.R. 1014 dated the 18th July, 1964.
 - (xvi) G.S.R. 1015 dated the 18th July, 1964.
 - (xvii) G.S.R. 1016 dated the 18th July, 1964.
 - (xviii) G.S.R. 1017 dated the 18th July, 1964.
 - (xix) G.S.R. 1049 dated the 25th July, 1964.
 - (xx) G.S.R. 1087 dated the 1st August, 1964.
 - (xxi) G.S.R. 1088 dated the 1st August, 1964.
 - (xxii) G.S.R. 1089 dated the 1st August, 1964.
 - (xxiii) G.S.R. 1090 dated the 1st August, 1964.
 - (xxiv) G.S.R. 1091 dated the 1st August, 1964.
 - (xxv) G.S.R. 1112 dated the 8th August, 1964.
 - (xxvi) G.S.R. 1113 dated the 8th August, 1964.

(b) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. 1092 dated the 1st August, 1964.

(ii) G.S.R. 1114 dated the 8th August, 1964.

(c) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Sixth Amendment) Rules, 1964, published in Notification No. G.S.R. 779 dated the 23rd May, 1964.

(ii) The Central Excise (Seventh Amendment) Rules, 1964, published in Notification No. G.S.R. 982 dated the 11th July, 1964.

(iii) The Central Excise (Eighth Amendment) Rules, 1964, published in Notification No. G.S.R. 1093 dated the 1st August, 1964.

(d) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 774 dated the 23rd May, 1964.

(ii) G.S.R. 776 dated the 23rd May, 1964

(iii) G.S.R. 801 dated the 30th May, 1964.

(iv) G.S.R. 802 dated the 30th May, 1964.

(v) G.S.R. 803 dated the 30th May, 1964.

(vi) G.S.R. 804 dated the 30th May, 1964.

(vii) G.S.R. 805 dated the 30th May, 1964.

(viii) G.S.R. 830 dated the 6th June, 1964.

(ix) G.S.R. 832 dated the 6th June, 1964.

(x) G.S.R. 833 dated the 6th June, 1964.

(xi) G.S.R. 852 dated the 13th June, 1964.

(xii) G.S.R. 875 dated the 20th June, 1964.

(xiii) G.S.R. 902 dated the 27th June, 1964.

(xiv) G.S.R. 903 dated the 27th June, 1964.

(xv) G.S.R. 904 dated the 27th June, 1964.

(xvi) G.S.R. 907 dated the 27th June, 1964.

(xvii) G.S.R. 952 dated the 30th June, 1964.

(xviii) G.S.R. 953 dated the 30th June, 1964.

(xix) G.S.R. 983 dated the 11th July, 1964.

(xx) G.S.R. 1004 dated the 11th July, 1964.

(xxi) G.S.R. 1009 dated the 18th July, 1964.

(xxii) G.S.R. 1010 dated the 18th July, 1964.

(xxiii) G.S.R. 1011 dated the 18th July, 1964.

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- (xxiv) G.S.R. 1012 dated the 18th July, 1964.
- (xxv) G.S.R. 1013 dated the 18th July, 1964.
- (xxvi) G.S.R. 1048 dated the 25th July, 1964.
- (xxvii) G.S.R. 1085 dated the 1st August, 1964.
- (xxviii) G.S.R. 1086 dated the 1st August, 1964.
- (xxix) G.S.R. 1115 dated the 8th August, 1964.

(e) A copy each of the following Notifications under section 16 of the Compulsory Deposit Scheme Act, 1963:—

- (i) The Compulsory Deposit (Income-tax payers) Second Amendment Scheme, 1964, published in Notification No. G.S.R. 927 dated the 24th June, 1964.
- (ii) The Compulsory Deposit (Income-tax payers) Third Amendment Scheme, 1964, published in Notification No. G.S.R. 1157 dated the 14th August, 1964.

(f) A copy each of the following Notifications:—

- (i) Notification No. F.4(33)/62-Fin(E), published in Delhi Gazette dated the 7th May, 1964, making certain further amendment to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
 - (ii) The Gift-tax (Amendment) Rules, 1964, published in Notification No. G.S.R. 928 dated the 26th June, 1964, under sub-section (4) of section 46 of the Gift-tax Act, 1958.
 - (iii) The Expenditure-tax (Amendment) Rules, 1964, published in Notification No. G.S.R. 929 dated the 26th June, 1964, under sub-section (3) of section 41 of the Expenditure-tax Act, 1957.
 - (iv) The Estate Duty (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 954 dated the 30th June, 1964, under sub-section (3) of section 85 of the Estate Duty Act, 1953.
 - (v) The Income-tax (Third Amendment) Rules, 1964, published in Notification No. S.O. 2587 dated the 28th July, 1964, under section 295 of the Income-tax Act, 1961.
 - (vi) The Income-tax (Determination of Export Profits) Rules, 1964, published in Notification No. S.O. 2663, dated the 1st August, 1964.
 - (vii) The Companies (Profits) Surtax Rules, 1964, published in Notification No. S.O. 2664 dated the 1st August, 1964, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
 - (viii) S.O. 2665 dated the 1st August, 1964, under sub-section (3) of section 26 of the Super Profits Tax Act, 1963.
- (8) Report of the Study Team on Five Year Plan Publicity.
- (9) Government Resolution No. WB-11(4)/64, dated the 8th September, 1964, regarding recommendations made by the Central Wage Board for the iron and steel industry for grant of further interim wage increase.

5. Government Bill—Introduced

The Direct Taxes (Amendment) Bill, 1964.

6. Opinions on Bill

Shri Shree Narayan Das laid on the Table Paper No. I to the Bill further to amend the Constitution of India, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd November, 1963.

7. Motion re: Food situation

Discussion on the following motion moved by Shri C. Subramaniam on the 7th September, 1964:—

“That the Food situation in the country be taken into consideration” and the substitute motions moved by Sarvashri Yashpal Singh, S. M. Banerjee, Ramchandra Vithal Bade, Homi F. Daji, Ram Manohar Lohia, Gurmukh Singh Musafir, B. P. Maurya and Vishram Prasad continued.

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri Prabhu Dayal Himatsingka
- (3) Shri Bishan Chander Seth
- (4) Shri Tulshidas Jadhav
- (5) Shri B. P. Maurya
- (6) Shri Mathew Maniyangadan
- (7) Shri Jagdev Singh Siddhanti
- (8) Shri Bishwa Nath Roy
- (9) Shri C. H. Mohammad Koya
- (10) Jaswantraj Mehta
- (11) Shri Vishram Prasad
- (12) Dr. Panjabrao S. Deshmukh
- (13) Shri Kamal Nath Tiwari.

Shri C. Subramaniam replied to the debate.

The substitute motion moved by Shri Yashpal Singh was withdrawn by leave of the House.

The substitute motions moved by Sarvashri S. M. Banerjee, Ramchandra Vithal Bade, Homi F. Daji and B. P. Maurya were negatived.

On the substitute motion moved by Dr. Ram Manohar Lohia, the House divided, Ayes 10; Noes 203. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Vishram Prasad, the House divided, Ayes 11; Noes 202. The substitute motion was accordingly negatived.

[P.T.O.]

On the substitute motion moved by Sardar Gurmukh Singh Musafir, the House divided, Ayes 201; Noes 34. The substitute motion was accordingly adopted as follows:—

“That having considered the food situation in the country and the steps taken by the Government in this connection, this House approves of the policy of the Government of India in dealing with the food situation.”

8. Statement by Minister

The Minister of Home Affairs made a statement regarding the Proclamation issued by the President on the 10th September, 1964 under article 356 of the Constitution, assuming to himself all the functions of the Government of the State of Kerala.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 11, 1964/Bhadra 20, 1886 (Saka)

No. 392

1. Starred Questions

Starred Questions Nos. 117—122 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 332—362 and 364—468 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Era Sezhiyan called the attention of the Minister of Home Affairs to the large scale arrests of trade union leaders and PWD workers in Andaman Islands.

The Deputy Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Proclamation issued by the President under article 356 of the Constitution, assuming to himself all functions of the Government of the State of Kerala published in Notification No. G.S.R. 1316 dated the 10th September, 1964.
- (2) Order made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1317 dated the 10th September, 1964.
- (3) Notification No. G.S.R. 1123 dated the 8th August, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) The Coal Mines (Conservation and Safety) Amendment Rules, 1964, published in Notification No. G.S.R. 1124 dated the 8th August, 1964, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952.

[P.T.O.]

- (5) (a) Memorandum of Association of Hindustan Steel-works Construction Limited.
- (b) Articles of Association of Hindustan Steel-works Construction Limited.
- (6) A copy each of the following Reports of the Indian Productivity Team:—
- (i) Report on Tools, Jigs and Fixtures precision manufacturing techniques in Britain and U.S.A.
 - (ii) Report on Welding Industry in U.S.A., West Germany and Britain.
 - (iii) Report on Food Preservation and Canning Industry in U.S.A. and Denmark.
 - (iv) Report on Cable Industry in Japan and U.S.A.
 - (v) Report on Office Management in Japan, U.S.A. and Britain.
- (7) A Copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (a) S.O. 2350 dated the 1st July, 1964.
 - (b) S.O. 2366 dated the 11th July, 1964.
- (8) The Tea Board Employees (Conduct) Amendment Rules, 1964, published in Notification No. G.S.R. 1020 dated the 18th July, 1964, under sub-section (3) of section 49 of the Tea Act, 1953.
- (9) The Coffee (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1126 dated the 8th August, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (10) Audit Report on the accounts of the Tea Board for the year 1962-63.
- (11) A copy of the Railway Protection Force (Amendment) Rules, 1964, published in Notification No. G.S.R. 925 dated the 27th June, 1964, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (12) A copy each of the following Notifications:—
- (i) The Central Silk Board (Amendment) Rules, 1964, published in Notification No. G.S.R. 1191 dated the 29th August, 1964, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
 - (ii) The Textiles (Production by Powerlooms) Control (Amendment) Order, 1964, published in Notification No. S.O. 2468 dated the 18th July, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (13) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (14) Review by the Government on the working of the above Company.

5. Report of Estimates Committee

Shri Arun Chandra Guha presented the sixty-fourth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and sixty-fifth Report of the Estimates Committee (Second Lok Sabha) on the erstwhile Ministry of Commerce and Industry—Office of the Textile Commissioner—Part IV—Art Silk Industry.

6. Report of Joint Committee

Shri S. V. Krishnamoorthy Rao presented the Report of the Joint Committee on the Bill to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith.

7. Evidence Before Joint Committee—Laid on the Table

Shri S. V. Krishnamoorthy Rao laid on the Table a copy of the evidence given before the Joint Committee on the Bill, to provide, in the economic and financial interests of the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith.

8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th September, 1964.

9. Government Bill—Introduced

The Wealth-Tax (Amendment) Bill, 1964.

10. Motion of No-confidence in the Council of Ministers

Shri N. C. Chatterjee moved the following motion:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri N. Dandekar
- (2) Shri U. M. Trivedi
- (3) Shri K. Hanumanthaiya (*Speech unfinished*).

The discussion was not concluded.

11. Motion re: Forty-sixth Report of Committee on Private Members' Bills and Resolutions

Shri P. Muthiah moved the following motion:—

“That this House agrees with the Forty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th September, 1964.”

The motion was adopted.

[P.T.O.]

12. Private Members' Bills—Introduced

- (1) The Code of Criminal Procedure (Amendment) Bill, 1964 (*Amendment of sections 127, 128 and 129*) by Shri Hari Vishnu Kamath.
- (2) The Delivery of Books and Newspapers (Public Libraries) Amendment Bill, 1964 (*Amendment of sections 2 and 3*) by Shri Hari Vishnu Kamath.
- (3) The Constitution (Amendment) Bill, 1964 (*Amendment of article 316*) by Shri S. N. Chaturvedi.
- (4) The Code of Criminal Procedure (Amendment) Bill, 1964 (*Omission of section 109*) by Dr. Ram Manohar Lohia.
- ✓(5) The Constitution (Amendment) Bill, 1964 (*Amendment of article 295*) by Shri V. C. Parashar.
- (6) The Indian Stamp (Amendment) Bill, 1964 (*Amendment of section 3 and Schedule I*) by Shri Nihar Ranjan Laskar.
- (7) The Constitution (Amendment) Bill, 1964 (*Amendment of article 75*) by Shri Yashpal Singh.
- (8) The Constitution (Amendment) Bill, 1964 (*Amendment of articles 75, 153 and 164*) by Shri Krishnapal Singh.
- (9) The Constitution (Amendment) Bill, 1964 (*Omission of article 331*) by Shri Panna Lal Barupal.

13. Private Member's Bill—Under Consideration

The Constitution (Amendment) Bill, 1964 (Omission of article 370) by Shri Prakash Vir Shastri

The motion for consideration of the Bill was moved by Shri Prakash Vir Shastri.

[The time allotted for this Bill was increased from 2 hours to 4 hours.]

The following members took part in the debate:—

- (1) Shri Inder J. Malhotra
- (2) Shri Hari Vishnu Kamath
- (3) Shri Sham Lal Saraf
- (4) Shri Sarjoo Pandey
- (5) Shri K. Hanumanthaiya
- (6) Dr. Ram Manohar Lohia
- (7) Shri R. S. Pandey
- (8) Shri Gopal Datt Mengi
- (9) Shri Bhagwat Jha Azad
- (10) Shri Kashi Ram Gupta
- (11) Shri Diwan Chand Sharma

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, September 14, 1964/Bhadra 23, 1886 (Saka)

No. 303

1. Starred Questions

Starred Question Nos. 147 to 151 and 153 to 155 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 469 to 541 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i) Statement No. I	Eighth Session, 1964 (Third Lok Sabha)
(ii) Supplementary Statement No. III	Seventh Session, 1964 (Third Lok Sabha)
(iii) Supplementary Statement No. VI	Sixth Session, 1963 (Third Lok Sabha)
(iv) Supplementary Statement No. VIII	Fifth Session, 1963 (Third Lok Sabha)
(v) Supplementary Statement No. XII	Fourth Session, 1963 (Third Lok Sabha)
(vi) Supplementary Statement No. XV	Third Session, 1962-63 (Third Lok Sabha)
(vii) Supplementary Statement No. XVIII	Second Session, 1962 (Third Lok Sabha)
(viii) Supplementary Statement No. XVIII	Twelfth Session, 1960 (Second Lok Sabha)
(ix) Supplementary Statement No. XIX	Eleventh Session, 1960 (Second Lok Sabha)

[P.T.O.]

(2) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Madras Coarse Rice (Maximum Prices) Amendment Order, 1964, published in Notification No. G.S.R. 1267 dated the 5th September, 1964.

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Seventh Amendment Order, 1964, published in Notification No. G.S.R. 1273 dated the 7th September, 1964.

(3) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1964, published in Notification No. S.O. 2969 dated the 22nd August, 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.

4. Opinions on Bill

Shrimati T. Lakshmi Kanthamma laid on the Table Paper No. IV to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th September, 1964, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1964.

6. Bill Passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Industrial Disputes (Amendment) Bill, 1964, as passed by Rajya Sabha.

7. Intimation re: release of Member

The Speaker informed the House that he had received a letter dated the 8th September, 1964 from the Superintendent, Central Prison, Trivandrum, that Shri E. K. Imbichibava, Member, Lok Sabha, was released from the Central Prison, Trivandrum, on the 8th September, 1964.

8. Motion for Election to Committee

Shri Arun Chandra Guha moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1965, vice Shri Lalit Sen ceased to be a member of the Committee on his appointment as a Parliamentary Secretary.”

The motion was adopted.

9. Government Bill—Introduced

The Court of Wards (Rulers of Indian States) Bill, 1964.

10. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri N. C. Chatterjee on the 11th September, 1964, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri K. Hanumanthaiya
- (2) Shri H. N. Mukerjee
- (3) Shri R. K. Khadilkar
- (4) Shri Ansar Harvani
- (5) Dr. M. S. Aney
- (6) Shri R. S. Pandey
- (7) Shri Kashi Ram Gupta
- (8) Shri Bakar Ali Mirza
- (9) Shri Peter Alvares
- (10) Shri Harish Chandra Mathur
- (11) H. H. Maharaja Pratap Keshari Deo
- (12) Shri Vidya Charan Shukla
- (13) Shri A. P. Sharma.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 15, 1964/Bhadra 24, 1886 (Saka)

No. 304

1. Starred Questions

Starred Question Nos. 177—185 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 542—649 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Supply of Foodgrains to U.P. addressed to the Minister of Food and Agriculture was orally answered and the supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'The Economics of Modernisation in the Indian Wool Textile Industry'.
- (2) A copy of the Indian Aircraft (First Amendment) Rules, 1964, published in Notification No. G.S.R. 881 dated the 20th June, 1964, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (3) A copy each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Shipping Development Fund Committee (General) Amendment Rules, 1964, published in Notification No. G.S.R. 995 dated the 11th July, 1964.
 - (ii) The Merchant Shipping Examination for Skipper and Second hand of a Fishing Vessel) Rules, 1964, published in Notification No. G.S.R. 996 dated the 11th July, 1964.
- (4) A copy of Annual Report of the Indian Lac Cess Committee for the year 1962-63.
- (5) A copy of Twenty-fifth Report of the Law Commission on Evidence of Officers about forged Stamps, Currency Notes, etc.

[P.T.O.]

5. Statement by Minister

The Deputy Minister of Food and Agriculture made a statement correcting a statement made by the Parliamentary Secretary to the Minister of Food and Agriculture on the 26th March, 1964, while speaking on the Demands for Grants relating to his Ministry.

6. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri N. C. Chatterjee on the 11th September, 1964, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri R. R. Morarka
- (2) Shri J. B. Kripalani
- (3) Shri A. K. Gopalan
- (4) Shri G. N. Dixit
- (5) Shrimati Savitri Nigam
- (6) Dr. C. B. Singh
- (7) Shri Yudhvir Singh Chaudhary
- (8) Shri Mahavir Tyagi
- (9) Shri Krishna Chandra Pant
- (10) Dr. Sarojini Mahishi
- (11) Shri Frank Anthony
- (12) Shri M. L. Dwivedi
- (13) Shri K. L. Balmiki
- (14) Shrimati T. Lakshmi Kanthamma (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 16, 1964/Bhadra 25, 1886 (Saka)

No. 305

1. Starred Questions

Starred Questions Nos. 205—211 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 650—673 and 675—730 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (i) The Employees' Provident Funds (Tenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 766 dated the 23rd May, 1964.
 - (ii) The Employees' Provident Funds (Eleventh Amendment) Scheme, 1964, published in Notification No. G.S.R. 821 dated the 30th May, 1964.
 - (iii) The Employees' Provident Funds (Twelfth Amendment) Scheme, 1964, published in Notification No. G.S.R. 864 dated the 13th June, 1964.
 - (iv) The Employees' Provident Funds (Thirteenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 863 dated the 13th June, 1964.
 - (v) The Employees' Provident Funds (Fourteenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 1176 dated the 22nd August, 1964.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 822 dated the 30th May, 1964, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, extending the said Act to the pickers industry.
- (3) A copy of Notification No. G.S.R. 823 dated the 30th May, 1964, extending the Employees' Provident Funds Act, 1952 to China-clay mines.

4. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions.

5. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri N. C. Chatterjee on the 11th September, 1964, continued:—

"That this House expresses its want of confidence in the Council of Ministers."

The following members took part in the debate:—

- (1) Shrimati T. Lakshmi Kanthamma
- (2) Shri Nath Pai
- (3) Shri P. R. Chakraverti
- (4) Shri Ghanshyamlal Oza
- (5) Shri Gauri Shanker Kakkar
- (6) Shri C. M. Chawdhary
- (7) Shri Panampilli Govinda Menon
- (8) Syed Baddrudduja
- (9) Pandit Jwala Prasad Jyotishi
- (10) Dr. Ram Manohar Lohia
- (11) Shri Gulzarilal Nanda

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 17, 1964/Bhadra 26, 1886 (Saka)

No. 306

1. Starred Questions

Starred Questions Nos. 235—241 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 731—734 and 736—807 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1963-64, under section 19 of the said Act.
- (2) Report of the Powerloom Enquiry Committee. ✓
- (3) Notification No. G.S.R. 1170 dated the 22nd August, 1964, under section 38 of the Central Excises and Salt Act, 1944 and section 159 of the Customs Act, 1962.
- (4) Notification No. G.S.R. 1208 dated the 29th August, 1964, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 38 of the Central Excises and Salt Act, 1944 and section 159 of the Customs Act, 1962.
- (5) The Central Excise (Ninth Amendment) Rules, 1964, published in Notification No. G.S.R. 1171 dated the 22nd August, 1964, under section 38 of the Central Excises and Salt Act, 1944.
- (6) List of Concerns, who on reference to Government, have been informed during the year 1963-64 that the concession under section 56A of the Indian Income Tax Act, 1922 (section 99(1) (iv) of the Income-tax Act, 1961) would be available in respect of the dividends distributed by them to their company shareholders.

[P.T.O.]

(7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1169 dated the 22nd August, 1964.
- (ii) G.S.R. 1207 dated the 29th August, 1964.
- (iii) G.S.R. 1209 dated the 29th August, 1964.
- (iv) G.S.R. 1269 dated the 1st September, 1964.
- (v) G.S.R. 1270 dated the 1st September, 1964.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th September, 1964, Rajya Sabha passed a motion referring the Press Council Bill, 1963 to a Joint Committee of the Houses consisting of 45 members, 15 from Rajya Sabha, namely:—

- (1) Shrimati Violet Alva
- (2) Shri Arjun Arora
- (3) Shri K. Damodaran
- (4) Shri R. R. Diwakar
- (5) Shri U. S. Dikshit
- (6) Shrimati Indira Gandhi
- (7) Dr. Gopal Singh
- (8) Shri Akbar Ali Khan
- (9) Shri A. D. Mani
- (10) Shri Lokanath Misra
- (11) Shri Shyam Nandan Misra
- (12) Shri Narla Venkateswara Rao
- (13) Shri Mulka Govinda Reddy
- (14) Shri Bhawanji Prasad Tiwary
- (15) Shri A. B. Vajpayee

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Intimation re: Arrest of Member

The Speaker informed the House that he had received a wireless message, dated the 15th September, 1964, from the District Magistrate, Azamgarh, that Shri Vishram Prasad, Member, Lok Sabha, was arrested on the 15th September, 1964 under Sections 151, 107 and 117, Criminal Procedure Code and detained in District Jail, Azamgarh.

6. Government Bill—Introduced

The Foreign Exchange Regulation (Amendment) Bill, 1964.

7. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri N. C. Chatterjee on the 11th September, 1964, continued:—

“That this House expresses its want of confidence in the Council of Ministers.”

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri Pravinsinh Natavarsinh Solanki
- (3) Shri R. Umanath
- (4) Shri Joachim Alva
- (5) Shri S. M. Banerjee
- (6) Shri Diwan Chand Sharma
- (7) Shri U. M. Trivedi
- (8) Shri Shivajirao S. Deshmukh
- (9) Shri Jai Sukh Lal Hathi
- (10) Shri V. K. Krishna Menon
- (11) Shri B. P. Maurya
- (12) Shri T. T. Krishnamachari
- (13) Swami Rameshwaranand
- (14) Shri C. H. Mohammad Koya
- (15) Shrimati Renu Chakravartty
- (16) Shri Prakash Vir Shastri
- (17) Shri R. Muthu Gounder
- (18) Shri Mani Ram Bagri.

The discussion was not concluded.

(Lok Sabha adjourned till 1 A.M. on Friday, the 18th September, 1964).

S. L. SHAKDHER,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 18, 1964/Bhadra 27, 1886 (Saka)

No. 307

1. Starred Questions

Starred Questions Nos. 264—274 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 808—811, 813—842 and 844—920 were laid on the Table.

3. Motion of No-confidence in the Council of Ministers

Discussion on the following motion moved by Shri N. C. Chatterjee on the 11th September, 1964, continued:—

“That this House expresses its want of confidence in the council of Ministers.”

The following members took part in the debate:—

- (1) Shri Lal Bahadur Shastri
- (2) Shri N. C. Chatterjee (by way of reply).

On the motion the House divided, Ayes 50; Noes 307. The motion was accordingly negatived.

4. Calling Attention to Matter of urgent Public Importance

Shri Brij Raj Singh called the attention of the Minister of Industry and Supply to the outbreak of fire in the custody stores of the Heavy Engineering Corporation Ranchi, on the 11th September, 1964, resulting in heavy loss.

The Minister of Industry and Supply made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications:—
 - (i) G.S.R. 1144 dated the 15th August, 1964, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

[P.T.O.]

- (ii) The Coal Bearing Areas (Acquisition and Development) Second Amendment Rules, 1964, published in Notification No. S.O. 3051 dated the 5th September, 1964, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957.
- (2) A statement containing reply to Memorandum received from a Member in respect of Demands for Grants (Railways), 1964-65.
- (3) A copy of Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st September, 1964.

7. Intimation re: Release of Member

The Speaker informed the House that he had received a wireless message dated the 15th September, 1964, from the District Magistrate, Azamgarh, that Shri Vishram Prasad, Member, Lok Sabha, was released on the case being discharged in the evening on the 15th September, 1964.

8. Statement By Minister

The Minister of Labour and Employment made a statement regarding the decisions of the Government on the Bonus Commission.

9. Motion re: Forty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th September, 1964.”

The motion was adopted.

10. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri S. M. Banerjee on the 5th June, 1964 and the amendment moved by Shri M. Malaichami, continued:—

“In view of the growing discontent among the people of this country against Government's failure to check abnormal rise in prices of all essential commodities, this House recommends to Government the following for immediate adoption and implementation:—

- (i) State Trading in foodgrains;
- (ii) ban on speculation in foodgrains;
- (iii) exemplary punishment to hoarders and blackmarketeers; and
- (iv) formation of a Price Stabilisation Committee.”

The following members took part in the debate:—

- (1) Shri M. Malaichami
- (2) Shri R. K. Khadilkar
- (3) Shri Hukam Chand Kachwai
- (4) Shri Ram Sewak Yadav
- (5) Dr. Mahadeva Prasad
- (6) Shri Kashi Ram Gupta
- (7) Shri Sivamurthi Swami
- (8) Shri D. R. Chavan

Shri S. M. Banerjee replied to the debate.

The amendment moved by Shri M. Malaichami was barred.

Parts (i) and (ii) of the Resolution were also barred.

The Resolution was put to vote in the following amended form:—

“In view of the growing discontent among the people of this country against Government’s failure to check abnormal rise in prices of all essential commodities, this House recommends to Government the following for immediate adoption and implementation:—

- (i) exemplary punishment to hoarders and black-marketeers; and
- (ii) formation of a Price Stabilisation Committee.”

The Resolution was negatived.

11. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirtieth Report of the Business Advisory Committee.

12. Private Member’s Resolution—Under consideration

Shri Biren Dutta moved the following Resolution:—

“This House is of opinion that pending the lifting of Emergency which is long overdue, the repressive provisions of the Defence of India Act and the Rules thereunder should not be used against political, Trade Union and other workers of the Democratic movement or for suppression of people’s agitation for food and against high prices.”

Shri S. M. Banerjee took part in the debate.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st September, 1964).

S. L. SHAKDHER
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, September 21, 1964/Bhadra 30, 1886 (Saka)

No. 308

1. Starred Questions

Starred Question Nos. 291 to 294 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921 to 937, 939 to 997, 999 and 1000, were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Flood Threat to Mathura District addressed to the Minister of Irrigation and Power was orally answered and the supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the non-inclusion of revision of Dearness Allowance formula in the terms of reference of 'one-man Independent Body for Dearness Allowance'.

The Minister of Planning made a statement in regard to.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1964, published in Notification No. G.S.R. 1074 dated the 1st August, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy of the Telecommunications Agreement between the Government of India and His Majesty's Government of Nepal.

[P.T.O.]

(3) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—

- | | |
|---------------------------------------|------------------------|
| (i) Supplementary statement No. I | Eighth Session, 1964. |
| (ii) Supplementary Statement No. IV | Seventh Session, 1964. |
| (iii) Supplementary Statement No. VII | Sixth Session, 1963. |
| (iv) Supplementary Statement No. IX | Fifth Session, 1963. |

(4) A copy of Main Conclusions of the Ninth Session of the Industrial Committee on Coal Mining held at Calcutta in August, 1964.

6. Intimation re: Conviction and Release of Member

The Speaker informed the House that he had received a telegram, dated the 18th September, 1964, from the Additional District Munsif Magistrate, Eluru, Andhra Pradesh, that Shrimati V. Vimla Devi, Member, Lok Sabha, was convicted on the 18th September, 1964, under Sections 341 and 353, Indian Penal Code and sentenced to suffer simple imprisonment for one week and six weeks, respectively, to run concurrently. She was released on bail till the 22nd September, 1964, under Section 426(2A), Criminal Procedure Code.

7. Statements by Ministers

(i) The Minister of Defence laid on the Table a statement regarding his visits to the U.S.A. and U.S.S.R.

(ii) The Deputy Minister of Railways made a statement regarding the head-on collision between Down Gauhati-Lucknow Express and Up Kamrup Express at Kaithalkuchi station of North-east Frontier Railway on the 19th September, 1964.

8. Statement under Direction 115

Shri Hari Vishnu Kamath made a statement regarding certain information given by the Minister of Law on the 10th September, 1964 in his statement on Election Tribunal's judgment in respect of Gonda Parliamentary Constituency.

The Minister of Law made a statement in reply thereto.

9. Summary of Report of Governor of Kerala to the President—Laid on the Table.

The Minister of State for Home Affairs laid on the Table a copy of the Summary of the report dated the 8th September, 1964 of the Governor of Kerala to the President.

10. Government Bills—Introduced

- (1) The Kerala State Legislature (Delegation of Powers) Bill, 1964.
- (2) The Companies (Second Amendment) Bill, 1964.

11. Motion Re: Thirtieth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirtieth Report of the Business Advisory Committee presented to the House on the 18th September, 1964.”

The motion was adopted.

12. Government Bill—Passed

The Companies (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

The following members took part in the debate:—

- (1) Shri N. Dandeker
- (2) Shri Prabhat Kar
- (3) Shri Harish Chandra Heda
- (4) Shri Ramchandra Vithal Bade
- (5) Shri V. B. Gandhi
- (6) Shri R. Umanath
- (7) Shri P. C. Borooah
- (8) Shri Mani Ram Bagri
- (9) Shri G. N. Dixit
- (10) Shri Kashi Ram Gupta
- (11) Dr. Sarojini Mahishi
- (12) Shri Sham Lal Saraf

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

13. Supplementary Demands for Grants (General) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1964-65 commenced.

Seven cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, September 22, 1964/Bhadra 31, 1886 (Saka)

No. 309

1. Starred Questions

Starred Question Nos. 321—327 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1001—1091 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Prices of Food-grains in Delhi and Supply of Food-grains to Bihar addressed to the Minister of Food and Agriculture were orally answered and the supplementary questions were answered thereon.

4. Calling Attention to Matter of Public Importance

Shri Yashpal Singh called the attention of the Minister of Education to the reported death of a number of school children in a village near Kurnool after allegedly having taken mid-day meals prepared out of CARE supplies.

The Minister of Education made an interim statement in regard thereto.

5. Statement by Minister

The Minister of Home Affairs made a statement regarding arrest of Bakshi Ghulam Mohammad and others in Kashmir.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 9th September, 1964.
- (2) A copy of the Note given by the Ministry of Foreign Affairs Peking, to the Embassy of India in China, on the 27th July, 1964.

[P.T.O.]

- (3) A copy each of the following Notifications under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
- (i) The Mormugao Port Trusts Act, 1963 published in Notification No. G.S.R. 967 dated the 1st July, 1964.
 - (ii) The Mormugao Port Trust (Payment of Fees and Allowances to Trustees) Rules, 1964 published in Notification No. G.S.R. 968 dated the 1st July, 1964.
- (4) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous Regulations, 1963 published in Notification No. S.R.O. 22E dated the 3rd August, 1964, under section 185 of the Navy Act, 1957.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th September, 1964, Rajya Sabha passed the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964, passed by Lok Sabha on the 24th April, 1964, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

8. Bill as amended by Rajya Sabha—laid on the Table

Secretary laid on the Table the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964, which had been returned by Rajya Sabha with amendments.

9. Government Bill—Introduced

The Warehousing Corporations (Supplementary) Bill, 1964.

10. Supplementary Demands for Grants (General) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1964-65 concluded.

The cut motions moved on the 21st September, 1964, were negatived.

The following Demands were voted in full:—

No. of Demand	Name of Demand	Amount of Supplemen- tary Demand
		Rs.
I. EXPENDITURE MET FROM REVENUE		
<i>(Ministry of Home Affairs)</i>		
53.	Delhi	50,00,000
<i>(Ministry of Petroleum and Chemicals)</i>		
78	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	3,43,44,000
<i>(Ministry of Rehabilitation)</i>		
93	Expenditure on Displaced Persons	4,25,00,000

No. of Demand	Name of Demand	Amount of Supplementary Demand
II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		Rs.
<i>(Ministry of Food and Agriculture)</i>		
126	Other Capital Outlay of the Ministry of Food and Agriculture <i>(Ministry of Industry and Supply)</i>	1,000
129	Capital Outlay of the Ministry of Industry <i>(Ministry of Commerce)</i>	10,00,000
131	Capital Outlay of the Ministry of International Trade <i>(Ministry of Labour and Employment)</i>	50,00,000
134	Capital Outlay of the Ministry of Labour and Employment <i>(Ministry of Steel and Mines)</i>	8,25,000
136	Capital Outlay of the Ministry of Steel, Mines and Heavy Engineering <i>(Ministry of Civil Aviation)</i>	1,000
139	Capital Outlay on Civil Aviation <i>(Ministry of Works and Housing)</i>	1,000
141	Capital Outlay on Public Works	1,00,00,000

11. Government Bills—Passed

(i) *The Representation of the People (Amendment) Bill, 1964*

The motion for consideration of the Bill was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) H.H. Maharaja Pratap Keshari Deo
- (2) Shri K. K. Warior
- (3) Shri S. N. Chaturvedi
- (4) Shri Ramchandra Vithal Bade
- (5) Sardar Amar Singh Saigal
- (6) Shri Yashpal Singh
- (7) Shri S. M. Banerjee

Shri Jaganath Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Jaganath Rao. The motion was adopted and the Bill was passed.

(ii) *The Legal Tender (Inscribed Notes) Bill, 1964.*

The motion for consideration of the Bill was moved by Shri Jaganath Rao.

The following members took part in the debate:—

- (1) H.H. Maharaja Pratap Keshari Deo
- (2) Shri K. K. Warior
- (3) Shri Harish Chandra Heda
- (4) Shri Ramchandra Vithal Bade
- (5) Shri V. B. Gandhi
- (6) Dr. M. S. Aney
- (7) Shri S. M. Banerjee
- (8) Shri S. N. Chaturvedi

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Bali Ram Bhagat. The motion was adopted and the Bill was passed.

12. Statutory Resolution—under consideration

Shri Jai Sukh Lal Hathi moved the following Resolution:—

- "That this House approves the Proclamation issued by the President on the 10th September, 1964, under article 356 of the Constitution in relation to the State of Kerala."

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Mathew Maniyangadan
- (3) Shri U. M. Trivedi
- (4) Shri R. K. Khadilkar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 23, 1964/Asvina 1, 1886 (Saka)

No. 310

1. Starred Questions

Starred Questions Nos. 347—352 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1092—1168 were laid on the Table.

3. Calling attention to matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Rehabilitation to the death of 114 children in the refugee camps in Madhya Pradesh between May and August, 1964.

The Minister of Rehabilitation made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Oil and Natural Gas Commission for the year 1961-62 together with the Audit Report thereon, under sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (2) A copy of the statement explaining the reasons for delay in laying the above Accounts.
- (3) A copy each of the following Orders under sub-section (2) of section 23A of the High Court Judges (Conditions of Service) Act, 1954:—
 - (i) The Mysore High Court (Vacation) Order, 1964, published in Notification No. S.O. 1025 dated the 28th March, 1964.
 - (ii) The Calcutta High Court (Vacation) Order, 1964, published in Notification No. S.O. 3233 dated the 12th September, 1964.
- (4) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1266 dated the 5th September, 1964, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

[P.T.O.]

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

6. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1964.

7. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri Jai Sukh Lal Hathi on the 22nd September, 1964, continued:—

“That this House approves the Proclamation issued by the President on the 10th September, 1964, under article 356 of the Constitution in relation to the State of Kerala.”

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) Shri N. G. Ranga
- (3) Shri Cherian J. Kappen
- (4) Shri Nath Pai
- (5) Shri Kashi Ram Gupta
- (6) Shri C. H. Mohammad Koya
- (7) Shri Panampilli Govinda Menon
- (8) Shri E. K. Imbichibava
- (9) Shri P. S. Nataraja Pillai
- (10) Shri K. Hanumanthaiya
- (11) Dr. Ram Manohar Lohia.

Shri Jai Sukh Lal Hathi replied to the debate.

The Resolution was adopted.

8. Government Bill—under consideration

The Kerala State Legislature (Delegation of Powers) Bill, 1964.

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

Shri N. G. Ranga took part in the debate.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, September 24, 1964/Asvina 2, 1886 (Saka)

No. 311

1. Starred Questions

Starred Question Nos. 373—376 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1169—1237 were laid on the Table.

3. Calling attention to matters of urgent Public Importance

(i) Shrimati Renu Chakravartty called the attention of the Minister of Labour and Employment to the serious situation in the entire colliery area of Raniganj, arising out of lockouts in Bankola and New Jemahari Khas collieries and lay off without any lay off benefit of Babisol colliery.

The Minister of Labour and Employment made a statement in regard thereto.

(ii) The Minister of Education made a further statement in response to the calling attention by Shri Yashpal Singh on the 22nd September, 1964, regarding the reported death of a number of school children in a village near Kurnool after allegedly having taken mid-day meals prepared out of CARE supplies.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum Companies Amalgamation Order, 1964 published in Notification No. S.O. 2987 dated the 31st August, 1964, under sub-section (5) of section 396 of the Companies Act, 1956.
- (2) A copy of the Trustees (Declaration of holdings of shares and debentures) Rules, 1964 published in Notification No. G.S.R. 1268 dated the 1st September, 1964, under sub-section (3) of section 642 of the Companies Act, 1956.

[P.T.O.]

(3) A copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

- (i) The Prevention of Food Adulteration (Amendment) Rules, 1964 published in Notification No. G.S.R. 1182 dated the 22nd August, 1964.
- (ii) The Prevention of Food Adulteration (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 1222 dated the 29th August, 1964.

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1260 dated the 5th September, 1964.
- (ii) G.S.R. 1279 dated the 12th September, 1964.
- (iii) G.S.R. 1282 dated the 12th September, 1964.
- (iv) G.S.R. 1283 dated the 12th September, 1964.
- (v) G.S.R. 1285 dated the 12th September, 1964.
- (vi) G.S.R. 1286 dated the 12th September, 1964.

(5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (i) G.S.R. 1280 dated the 12th September, 1964.
- (ii) G.S.R. 1281 dated the 12th September, 1964.

(6) A copy of Notification No. G.S.R. 1284 dated the 12th September, 1964, containing Corrigendum to G.S.R. 1087 dated the 1st August, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

(7) A copy of the Annuity Deposit Scheme, 1964 published in Notification No. G.S.R. 1314 dated the 10th September, 1964, under sub-section (4) of section 280W of the Income-tax Act, 1961.

(8) A copy each of the following Schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:—

- (i) Scheme for the amalgamation of the Unao Commercial Bank Ltd., with the Bareilly Corporation (Bank) Ltd. published in Notification No. S.O. 2766 dated the 15th August, 1964.
- (ii) Scheme for the amalgamation of the Latin Christian Bank Ltd., Ernakulam, with the State Bank of Travancore, Trivandrum published in Notification No. S.O. 2823 dated the 22nd August, 1964.
- (iii) Scheme for the amalgamation of the Southern Bank Ltd. with the United Industrial Bank Ltd. published in Notification No. S.O. 2910 dated the 20th August, 1964.

5. Intimation re: Release of Member

The Speaker informed the House that he had received a letter dated the 21st September, 1964 from the Sessions Judge, Eluru, that Shrimati V. Vimla Devi, Member, Lok Sabha, who was convicted on the 18th September, 1964, under Sections 341 and 353, Indian Penal Code, was released on bail on the 21st September, 1964, pending disposal of the appeal filed in the Court.

6. Government Bill—Introduced

The Anti-corruption Laws (Amendment) Bill, 1964.

7. Government Bills—Passed

(i) *The Appropriation (No. 5) Bill, 1964.*

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

(ii) *The Kerala State Legislature (Delegation of Powers) Bill, 1964.*

Discussion on the motion for consideration of the Bill moved on the 23rd September, 1964, continued.

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Nath Pai
- (3) Shri Mathew Maniyangadan
- (4) Dr. L. M. Singhvi
- (5) Shri C. H. Mohammad Koya

Shri Jai Sukh Lal Hathi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 3 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jai Sukh Lal Hathi.

The motion was adopted and the Bill, as amended, was passed.

(iii) *The High Court Judges (Conditions of Service) Amendment Bill, 1964.*

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri Vidya Charan Shukla
- (3) Shri Yudhvir Singh Chaudhary
- (4) Dr. L. M. Singhvi
- (5) Shri N. C. Chatterjee
- (6) Shri N. G. Ranga
- (7) Shrimati Yashoda Reddy
- (8) Shri Gauri Shanker Kakkar
- (9) Shri Yashpal Singh.

Shri Jai Sukh Lal Hathi replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jai Sukh Lal Hathi.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Dr. M. S. Aney
- (3) Shri Jai Sukh Lal Hathi.

The motion was adopted and the Bill was passed.

8. Government Bill—under consideration

The Direct Taxes (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

Shri S. M. Banerjee took part in the debate. His speech was not concluded.

9. Discussion under Rule 193

Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram raised a discussion on the situation arising out of continued supply of contaminated and polluted water to the residents of Delhi and the possibilities of very grave consequences as a result thereof.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri J. B. Kripalani
- (3) Shri Hari Vishnu Kamath
- (4) Shri Purushottamdas R. Patel
- (5) Shri Bhagwat Jha Azad
- (6) Shri Frank Anthony
- (7) Dr. K. L. Rao
- (8) Shri S. M. Banerjee
- (9) Shri Naval Prabhakar
- (10) Shri Mani Ram Bagri
- (11) Shri P. Venkatasubbaiah
- (12) Shri Hukam Chand Kachwai
- (13) Shrimati Savitri Nigam
- (14) Shrimati Yashoda Reddy.

Dr. Sushila Nayar replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th September, 1964).

S. L. SHAKDHER,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, September 25, 1964/Asvina 3, 1886 (Saka)

No. 312

1. Starred Questions

Starred Question Nos. 398—405, 407, 410, 412, 415 and 417—420 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1238 to 1320 and 1322 to 1325 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding unloading of foodgrain wagons at Delhi Kishanganj Railway Station addressed to the Minister of Railways was orally answered and the supplementary questions were answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following letters regarding Gonda Parliamentary election:—
 - (i) Letter dated the 18th March, 1962 from Shri C. B. Gupta, the then Chief Minister of Uttar Pradesh to the late Prime Minister, Shri Jawaharlal Nehru.
 - (ii) Letter dated the 19th March, 1964 from the late Prime Minister, Shri Jawaharlal Nehru, to Shri C. B. Gupta in reply to his above letter.
- (2) A copy of the Tenth Administration Report of the Tea Board for the period 1st April, 1963 to 31st March, 1964.
- (3) A copy of the Central Silk Board (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1293 dated the 12th September, 1964, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

[P.T.O.]

(4) A copy of the Coffee (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1294 dated the 12th September, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942.

(5) A copy of the Salt Cess Rules, 1964, published in Notification No. S.O. 2167 dated the 20th June, 1964, under sub-section (3) of section 6 of the Salt Cess Act, 1953.

5. Statement re: Supplementary Demands for Grants (Kerala) for 1964-65

Shri T. T. Krishnamachari presented a statement showing supplementary Demands for Grants in respect of the State of Kerala for 1964-65.

6. Statements by Ministers

(i) The Prime Minister made a statement correcting the reply given on the 14th September, 1964, to supplementaries on Starred Question No. 149 regarding Anand Bhavan.

(ii) The Minister of Finance made a statement clarifying certain inaccuracies in his replies given on the 24th September, 1964 to supplementaries on Starred Question No. 376 regarding Public Sector Projects.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th September, 1964.

8. Motion re: International Situation

Sardar Swaran Singh moved the following motion:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

Two substitute motions were moved by Sarvashri V. B. Gandhi and Ram Manohar Lohia.

The following members took part in the debate:—

(1) Shri N. G. Ranga.

(2) Shri K. D. Malaviya

(3) Shri Harish Chandra Heda (*Speech unfinished*).

The discussion was not concluded.

9. Motion re: Forty-eighth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964.”

On the amendment moved by Shri S. M. Banerjee that the time allotted for discussion of the Rajya Sabha Amendments to the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 be increased from 45 minutes to 1½ hours, the House divided, Ayes 6; Noes 127. The amendment was accordingly negatived.

The motion was adopted.

10. Private Members' Bills—Introduced

(1) The Film Industry Workers Bill, 1964 by Shrimati Maimoona Sultan.

(2) The Constitution (Amendment) Bill, 1964 (*Insertion of new article 368A*) by Shri Hari Vishnu Kamath.

(3) The Representation of the People (Amendment) Bill, 1964 (*Amendment of section 144*) by Shri Hari Vishnu Kamath.

11. Private Member's Bill—Debate Adjourned

The Constitution (Amendment) Bill, 1964 (Omission of article 370) by Shri Prakash Vir Shastri.

On a motion moved by Shri Hari Vishnu Kamath, that the debate on the Bill be adjourned, the House divided, Ayes 151; Noes 11. The motion was accordingly adopted.

12. Amendments made by Rajya Sabha to Private Member's Bill—Amendments agreed to.

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 (Amendment of sections 3 and 5) by Shri Raghunath Singh.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Raghunath Singh:—

Clause 1

(1) That at page 1, for line 5, the following be substituted, namely:—

“(2) It shall be deemed to have come into force on the 1st day of June, 1964.”

Clause 3

(2) That at page 2, lines 4 to 7, the words “to a member whose usual place of residence is more than seven hundred kilometres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held” be deleted.

Clause 4

(3) That at page 2, clause 4 be deleted.

The following members took part in the debate:—

- (1) Shri Homi F. Daji
- (2) Shri Hari Vishnu Kamath
- (3) Shri S. M. Banerjee
- (4) Shri K. Hanumanthaiya
- (5) Shri Hukam Chand Kachwai
- (6) Shri S. N. Chaturvedi
- (7) Shrimati Subhadra Joshi.

Shri Raghunath Singh replied to the debate.

On the motion for consideration the House divided, Ayes 134; Noes 9. The motion for consideration was accordingly adopted.

[P.T.O.]

On an amendment to amendment made by Rajya Sabha to Clause 1 moved by Shri S. N. Chaturvedi, the House divided, Ayes 14; Noes 107. It was accordingly negatived.

On the amendment made by Rajya Sabha to Clause 1, the House divided, Ayes 130; Noes 11. The amendment was accordingly agreed to.

On the amendments made by Rajya Sabha to Clauses 3 and 4, the House divided, Ayes 129; Noes 10. The amendments were accordingly agreed to.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri Raghunath Singh.

Shri H. N. Mukerjee took part in the debate.

On the motion the House divided, Ayes 136; Noes 10. The motion was accordingly adopted.

13. Private Member's Bill—Withdrawn

The Income-tax (Amendment) Bill, 1962 (Amendment of section 2) by Shri C. K. Bhattacharyya

The motion for consideration of the Bill was moved by Shri C. K. Bhattacharyya.

Shri Bali Ram Bhagat took part in the debate.

Shri C. K. Bhattacharyya replied to the debate.

The Bill was withdrawn by leave of the House.

14. Statement by Minister

The Minister of Finance made a statement regarding the enhancement of Bank rate and modification of credit control.

15. Private Member's Bill—Under consideration

The Delhi Corneal Grafting Bill, 1963 by Shri Naval Prabhakar

The motion for consideration of the Bill was moved by Shri Naval Prabhakar.

The following members took part in the debate:—

(1) Shri Yashpal Singh

(2) Shri Sheo Narain (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, September 28, 1964/Asvina 6, 1886 (Saka)

No. 313

1. Starred Questions

Starred Question Nos. 423—431 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1326—1385, 1387, 1388, 1390—1404, 1404-A and 1404-B were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri S. M. Banerjee called the attention of the Minister of Defence to the reported discovery of defence maps in a fruit parcel at Pipariya Railway station (Madhya Pradesh).

The Minister of Defence made a statement in regard thereto.

(ii) Shri Hukam Chand Kachwai called the attention of the Minister of Communications and Parliamentary Affairs to the alleged tapping of the telephone of the Chief Minister, Punjab, by some employees in the Chandigarh Telephone Exchange.

The Minister of Communications and Parliamentary Affairs made a statement in regard thereto.

4. Statements by Ministers

(i) The Minister of Defence made a statement regarding the recent violations of cease-fire line by Pakistan in Jammu and Kashmir.

* (ii) The Minister of Commerce laid on the Table a statement regarding production and price control on varieties of cloth of mass consumption.

*Laid at 12.55 P.M.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 1228 dated the 28th August, 1964 regarding conferment of powers on the Monopolies Inquiry Commission under section 5 of Commissions of Inquiry Act, 1952.

(2) (i) A copy of the Report of Shri L. C. Jain, Secretary, Department of Communications, in respect of the escape of Mr. Daniel H. Walcott in a Piper Apache aircraft on the 26th September, 1963, from Safdarjang Airport.

(ii) A copy of the Memorandum giving Government's decision on the above Report.

(3) A copy of the Apprenticeship (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1181 dated the 27th August, 1964, under sub-section (3) of section 37 of the Apprentices Act, 1961.

(4) A copy of the Main Conclusions of the 22nd Session of the Indian Labour Conference held at Bangalore in July, 1964.

6. Intimation re: Conviction of Member

The Speaker informed the House that he had received a telegram, dated the 25th September, 1964, from the Sub-Divisional Magistrate, Gonda, that Shri Ram Sewak Yadav, Member, Lok Sabha had been arrested on the 25th September, 1964, on a charge under Section 228, Indian Penal Code, read with Section 480, Criminal Procedure Code, and sentenced to pay a fine of Rs. 200/- or in default to undergo simple imprisonment for one month. As the member did not pay the fine, he was sent to District Jail, Gonda.

7. Government Bill—Introduced

The Provisional Collection of Taxes (Amendment) Bill, 1964.

8. Motion re: International Situation

Discussion on the following motion moved by Sardar Swaran Singh on the 25th September, 1964:—

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration”

and the substitute motions moved by Sarvashri V. B. Gandhi and Ram Manohar Lohia continued.

Three substitute motions were moved by Sarvashri L. M. Singhvi, Hari Vishnu Kamath and M. P. Shinkre.

The following members took part in the debate:—

- (1) Shri Harish Chandra Heda
- (2) Shri J. B. Kripalani
- (3) Shri Indrajit Gupta
- (4) Shrimati Renuka Ray

- (5) Shri Hem Barua
- (6) Shri Joachim Alva
- (7) Shri R. Umanath
- (8) Shri Brajeshwar Prasad
- (9) Dr. L. M. Singhvi
- (10) Shri S. Osman Ali Khan
- (11) Shri G. G. Swell
- (12) Shri Ramchandra Vithal Bade
- (13) Dr. Ram Manohar Lohia
- (14) Shri V. K. Krishna Menon.

Sardar Swaran Singh replied to the debate.

Substitute motions moved by Sarvashri Ram Manohar Lohia, L. M. Singhvi and M. P. Shinkre were negatived.

On the substitute motion moved by Shri Hari Vishnu Kamath, the House divided, Ayes 8; Noes 120. The substitute motion was accordingly negatived.

The substitute motion moved by Shri V. B. Gandhi was adopted as follows:—

“This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India.”

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, September 29, 1964/Asvina 7, 1886 (Saka)

No. 314

1. Starred Questions

Starred Questions Nos. 450—456 and 464 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1405—1520 and 1522—1526 and a Statement by the Minister of Social Security correcting the reply to Unstarred Question No. 1896 on the 13th September, 1963 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding supply of foodgrains to Mysore addressed to the Minister of Food and Agriculture was orally answered and the supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri P. Venkatasubbaiah called the attention of the Minister of Home Affairs to the outbreak of fire in the Divisional office of the L.I.C. in Delhi on the 26th September, 1964.

The Deputy Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Woollen Hosiery Yarn Distribution Enquiry Committee.
- (2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1964, published in Notification No. G.S.R. 679 dated the 24th April, 1964, under clause (5) of article 320 of the Constitution, together with an explanatory note.
- (3) A statement giving information on points arising out of the answers given on the 22nd September, 1964 to supplementaries on Starred Question No. 324 regarding export of sugar to U.S.A.

[P.T.O.]

6. Minutes of Committee on Government Assurances—laid on the Table

The Minutes of the Eighth Sitting of the Committee on Government Assurances held during the current session, were laid on the Table.

7. Statement by Minister

The Minister of Transport made a statement correcting the answer given on the 15th September, 1964 to a supplementary by Sardar Buta Singh on Starred Question No. 182 regarding Transport Cooperatives.

8. Government Bill—Passed

The Direct Taxes (Amendment) Bill, 1964

Discussion on the motion for consideration of the Bill, moved on the 24th September, 1964, continued.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri V. B. Gandhi
- (3) Shri Prabhat Kar
- (4) Shri N. Dandekar
- (5) Shri R. R. Morarka
- (6) Shri Harish Chandra Heda
- (7) Shri U. M. Trivedi
- (8) Shri J. Rameshwar Rao
- (9) Shri Kashi Ram Gupta
- (10) Shri Sinhasan Singh
- (11) Dr. L. M. Singhvi
- (12) Shri Yashpal Singh.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

9. Motion re: Joint Committee on Government Bill—under consideration

The Press Council Bill, 1963

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri C. R. Pattabhi Raman.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Ramchandra Vithal Bade (*Speech unfinished*).

The discussion was not concluded.

10. Statement by Minister

The Minister of Irrigation and Power laid on the Table a supplementary statement on the flood situation in the country.

11. Half-an-hour discussion on matters arising out of answer to question

Shri R. Umanath raised a half-an-hour discussion on points arising out of the answer given on the 17th September, 1964 to Starred Question No. 249 regarding Development of Backward Areas.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th September, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, September 30, 1964/ Asvina 8, 1886 (Saka)

No. 315

1. Starred Questions

Starred Questions Nos. 478—480, 482—485 and 487 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1527—1608, 1611—1616, 1616-A and 1616-B were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri N. Sivaraj who was a member of the Central Legislative Assembly and of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Ordinances promulgated by the Governor of Kerala, under article 213 (2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala:—
 - (i) The Abkari Laws (Amendment and Validation) Ordinance, 1964 (Kerala Ordinance No. 2 of 1964) promulgated on the 14th May, 1964.
 - (ii) The Revenue Recovery Laws (Amendment) Ordinance, 1964 (Kerala Ordinance No. 3 of 1964) promulgated on the 6th June, 1964.

[P.T.O.]

(2) The following four statements showing the replies to the recommendations of the Estimates Committee, contained in Chapter V of Action Taken Reports, which were not furnished by Government in time for inclusion in the relevant Reports:—

- (i) Statement showing the replies to the recommendations noted in Chapter V of the 39th Report of the Estimates Committee (Third Lok Sabha).
- (ii) Statement showing the replies to the recommendation noted in the Chapter V of the 38th Report of the Estimates Committee (Third Lok Sabha).
- (iii) Statement showing the replies to the recommendations noted in Chapter V of the 61st Report of the Estimates Committee (Third Lok Sabha).
- (iv) Statement showing the replies to the recommendations noted in Chapter V of the 57th Report of the Estimates Committee (Third Lok Sabha).

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th September, 1964, Rajya Sabha agreed without any amendment to the Wakf (Amendment) Bill, 1964, passed by Lok Sabha on the 6th May, 1964.
- (ii) That at its sitting held on the 28th September, 1964, Rajya Sabha agreed without any amendment to the Companies (Amendment) Bill, 1964, passed by Lok Sabha on the 21st September, 1964.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Legal Tender (Inscribed Notes) Bill, 1964, passed by Lok Sabha on the 22nd September, 1964.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fortyninth Report of the Committee on Private Members' Bills and Resolutions.

7. Statements by Ministers

(i) The Minister of Education made a statement correcting the answer given on the 29th April, 1964 to a supplementary by Shri C. R. Basappa on Starred Question No. 1240 regarding Technical Teachers' Training Centres.

(ii) The Deputy Minister of Home Affairs made a statement regarding the alleged ill-treatment and manhandling of Shri Priya Gupta, M.P. in Purnea Jail, Bihar.

8. Motion re: Joint Committee on Government Bill—Adopted

The Press Council Bill, 1963

Discussion on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, moved by Shri C. R. Pattabhi Raman on the 29th September, 1964, continued.

The following members took part in the debate:—

- (1) Shri Ramchandra Vithal Bade
- (2) Shri Amar Nath Vidyalankar
- (3) Shri K. K. Warior
- (4) Dr. Ram Manohar Lohia
- (5) Shrimati Indira Gandhi
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri Joachim Alva
- (8) Shri Mani Ram Bagri
- (9) Shri Tan Singh
- (10) Shri P. Venkatasubbaiah
- (11) Dr. Sarojini Mahishi
- (12) Shri Prakash Vir Shastri
- (13) Shri R. S. Pandey
- (14) Pandit Jwala Prasad Jyotishi
- (15) Shri Sheo Narain

Shri C. R. Pattabhi Raman replied to the debate.

The motion was adopted as follows:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to establish a Press Council for the purpose of preserving the liberty of the Press and of maintaining and improving the standards of newspapers in India, made in the motion adopted by Rajya Sabha at its sitting held on the 15th September, 1964, and communicated to this House on the 17th September, 1964, and resolves that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Peter Alvares
- (2) Shri C. K. Bhattacharyya
- (3) Shri N. C. Chatterjee
- (4) Shri Tridib Kumar Chaudhuri
- (5) Shri Yudhvir Singh Chaudhary
- (6) Shri C. Dass
- (7) Shri L. Elayaperumal
- (8) Shri Ansar Harvani
- (9) Shri T. D. Kamble
- (10) Shri Cherian J. Kappen
- (11) Sardar Kapur Singh
- (12) Shri M. K. Kumaran
- (13) Shri Nihar Ranjan Laskar
- (14) Shri Shiv Charan Mathur
- (15) Shri Mathura Prasad Mishra
- (16) Shrimati Sharda Mukerjee
- (17) Shri Mohan Nayak
- (18) Shri Man Singh P. Patel
- (19) Shri Kishen Pattnayak
- (20) Shri Shivram Rango Rane
- (21) Shri Sadhu Ram
- (22) Shri Sham Lal Saraf

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- (23) Pandit K. C. Sharma
- (24) Shri Shashi Ranjan
- (25) Shri Vidya Charan Shukla
- (26) Dr. L. M. Singhvi
- (27) Shri Tula Ram
- (28) Shri S. Veerabasappa
- (29) Shri Virbhadra Singh, and
- (30) Shri C. R. Pattabhi Raman."

9. Discussion under Rule 193

Shri Mani Ram Bagri raised a discussion on the flood situation in the country.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Naval Prabhakar
- (3) Swami Rameshwaranand
- (4) Sardar Gurmukh Singh Musafir
- (5) Shri S. N. Chaturvedi
- (6) Shri Yashpal Singh
- (7) Shri Gajraj Singh Rao
- (8) Shri Tan Singh
- (9) Shri Sinhasan Singh
- (10) Shri Lahri Singh
- (11) Shri L. D. Kotoki
- (12) Shri Kamal Nath Tiwari
- (13) Shri Kashi Ram Gupta
- (14) Shri Yogendra Jha
- (15) Shri Jagdev Singh Siddhanti
- (16) Dr. C. B. Singh
- (17) Shri A. P. Sharma
- (18) Sardar Iqbal Singh
- (19) Shri Shree Narayan Das
- (20) Shri Sheo Narain
- (21) Shri Hukam Chand Kachwai
- (22) Shri S. M. Banerjee
- (23) Shri Prakash Vir Shastri
- (24) Shri Krishnapal Singh
- (25) Shri Brij Raj Singh Kotah
- (26) Shri Tulshidas Jadhav
- (27) Dr. M. S. Aney
- (28) Pandit Jwala Prasad Jyotishi

Dr. K. L. Rao commenced his speech in reply to the discussion. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st October, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, October 1, 1964/Asvina 9, 1886 (Saka)

No. 316

1. Starred Questions

Starred Question Nos. 503—511 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1617—1683 and 1683-A were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding Closure of Vanaspati Mills, Food situation in Kerala and Delhi Milk Scheme addressed to the Minister of Food and Agriculture were orally answered and the supplementary questions were answered thereon.

4. Calling Attention to matters of Urgent Public Importance

(i) Shri Hem Barua called the attention of the Minister of Home Affairs to the reported looting resorted to by hostile Nagas in some villages of Assam, particularly in North Cachar Hills.

The Minister of State for Home Affairs made and also laid on the Table a statement in regard thereto.

(ii) Shri S. M. Banerjee called the attention of the Minister of Law to the opinion given by the Supreme Court in the case of U.P. Legislative Assembly vs. judges of Allahabad High Court, upholding the action of the judiciary.

The Minister of Law made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1963-64, under section 19 of the All India Institute of Medical Sciences Act, 1956.

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- (2) A copy of Notification No. G.S.R. 1329 dated the 19th September, 1964, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 39 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (a) G.S.R. 1330 dated the 19th September, 1964.
 - (b) G.S.R. 1401 dated the 24th September, 1964.
- (4) A copy of Notification No. 10/64 dated the 19th September, 1964, making certain amendments to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (5) A copy of Annual Report of the Agricultural Refinance Corporation for the year 1963-64 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.

6. Opinions on Bill

Shri Shree Narayan Das laid on the Table Paper No. II to the Bill further to amend the Constitution of India, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd November, 1963.

7. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court Judges (Conditions of Service) Amendment Bill, 1964, passed by Lok Sabha on the 24th September, 1964.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1964, passed by Lok Sabha on the 24th September, 1964.
- (iii) That at its sitting held on the 29th September, 1964, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1964, passed by Lok Sabha on the 22nd September, 1964.

8. President's Assent to Bill

Secretary laid on the Table the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1964 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 7th September, 1964.

9. Report of Public Accounts Committee

Shri R. R. Morarka presented the Twenty-seventh Report of the Public Accounts Committee on Audit Report (Civil) on Revenue Receipts, 1964.

10. Statement by Minister

The Minister of Law and Social Security made a statement on the judgement of the Supreme Court in C. S. Rowjee and others v. the Andhra Pradesh State Road Transport Corporation delivered on the 27th January, 1964, dealing with allegations made against the then Chief Minister of Andhra Pradesh relating to the order of the Transport Minister of Andhra Pradesh concerning nationalisation of certain bus routes in the District of Kurnool.

11. Discussion under Rule 193

Dr. K. L. Rao concluded his speech in reply to the discussion on the flood situation in the country.

12. Government Bill—under consideration

The Industrial Disputes (Amendment) Bill, 1964, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri D. Sanjivayya.

The following members took part in the debate:—

- (1) Dr. Ranen Sen
- (2) Shri A. P. Sharma
- (3) Shri Ghanshyamlal Oza
- (4) Shri Homi F. Daji
- (5) Shri U. M. Trivedi
- (6) Shri Amar Nath Vidyalankar
- (7) Shri V. B. Gandhi (*Speech unfinished*).

The discussion was not concluded.

13. Report of Committee on Absence of Members

Shri R. K. Khadilkar presented the Tenth Report of the Committee on Absence of Members from the Sittings of the House.

14. Half-an-hour discussion on Matters arising out of Answer to Question

Shri Nath Pai raised a half-an-hour discussion on points arising out of the answer given on the 14th September, 1964 to Starred Question No. 151 regarding proposals for streamlining of work of Ministry of Information and Broadcasting.

Shrimati Indira Gandhi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 3rd October, 1964).

S. L. SHAKDHER,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, October 3, 1964/Asvina 11, 1886 (Saka)

No. 317

1. Starred Questions

Starred Questions Nos. 531-533, 535-537, 539, 540, 543 and 544 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1684-1782 were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding Conference of the Ministers of Food and Agriculture, Prices of Foodgrains and Supply of Foodgrains to States addressed to the Minister of Food and Agriculture were orally answered and the supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance

Shri Mani Ram Bagri called the attention of the Minister of Home Affairs to the reported explosion of two bombs in Baramulla (J. & K.) on the 28th September, 1964.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—
 - (i) Statement No. I Ninth Session, 1964.
 - (ii) Supplementary Statement No. II Eighth Session, 1964.
 - (iii) Supplementary Statement No. V Seventh Session, 1964.

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- (iv) Supplementary Statement Sixth Session, 1963.
No. VIII
- (v) Supplementary Statement Fifth Session, 1963.
No. X
- (vi) Supplementary Statement Fourth Session, 1963.
No. XIII
- (vii) Supplementary Statement Second Session, 1962.
No. XIX
- (2) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1964, published in Notification No. 1401 dated the 25th April, 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (3) A copy of the Annual Report of the Trade Marks Registry for the year ending the 31st March, 1964, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (4) A copy of the Bombay State Pharmacy Council (Reorganisation) Order, 1964, published in Notification No. S.O. 2814 dated the 17th August, 1964, as corrected by Notification No. S.O. 3378 dated the 26th September, 1964, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (5) (i) A copy of Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies, Act, 1956.
- (ii) A copy of the Review by the Government on the working of the above Company.
- (6) A copy of Report of Shri B. Mukerji in respect of the fire in the Heavy Machine Building Plant of the Heavy Engineering Corporation Limited, Ranchi on the 29th January, 1964.
- (7) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 1400 dated the 22nd September, 1964.
- (ii) The Andhra Pradesh Coarse Rice (Maximum Prices) Second Amendment Order, 1954, published in Notification No. G.S.R. 1402 dated the 24th September, 1964.
- (iii) The Andhra Pradesh Coarse Rice (Maximum Prices) Third Amendment Order, 1964, published in Notification No. G.S.R. 1404 dated the 25th September, 1964.
- (8) A copy of Annual Report of the Registrar of Newspapers for India, 1964 (Part II).
- * (9) A statement of cases for the half year ending 30-6-1964 in which lowest tenders have not been accepted by the India Supply Mission London and India Supply Mission Washington.

*Laid at 5 P.M.

6. Minutes of Parliamentary Committees—Laid on the Table

(i) The Minutes of the sittings (46th to 49th) of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

(ii) The Minutes of the Tenth sitting of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

7. Financial Committees (1963-64)—A Review—Laid on the Table

Secretary laid on the Table a copy of 'Financial Committees (1963-64)—A Review'.

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th September, 1964, Rajya Sabha agreed without any amendment to the Kerala State Legislature (Delegation of Powers) Bill, 1964, passed by Lok Sabha on the 24th September, 1964.

9. President's Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 1st October, 1964:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1964.
- (2) The Legal Tender (Inscribed Notes) Bill, 1964.

10. Leave of Absence

(i) The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|------------------------------------|--|
| (1) Shri Motilal Kundanmal Firodia | 7th September to 3rd October, 1964 ((Ninth Session). |
| (2) Shri R. Kanakasabai | 7th September to 3rd October, 1964 (Ninth Session). |
| (3) Shri Muzaffar Husain | 13th April to 6th May, 1964 (Seventh Session), 27th May to 5th June, 1964 (Eighth Session) and 7th September to 1st October, 1964 (Ninth Session). |
| (4) Choudhury Brahm Perkash | 18th September to 3rd October, 1964 (Ninth Session). |
| (5) Shri Priya Gupta | 7th September to 3rd October, 1964 (Ninth Session). |
| (6) Shri Maheswar Naik | 5th and 6th May, 1964 (Seventh Session), 27th May to 5th June, 1964 (Eighth Session) and 7th September to 3rd October, 1964 (Ninth Session). |

[P.T.O.]

(ii) The absence of Shri B. P. Maurya from 12th December to 21st December, 1963 (Sixth Session) and 10th February to 16th April, 1964 (Seventh Session) was condoned.

11. Statements by Ministers

(i) The Deputy Minister of Education made a statement correcting the answer given on the 6th May, 1964 to a supplementary by Shri Indrajit Gupta on Starred Question No. 1328 regarding camps for foreign students.

(ii) The Deputy Minister of Education made a further statement regarding the death of a number of school children in a village near Kurnool after taking mid-day meals.

(iii) The Minister of Defence Production made a further statement regarding the discovery of defence maps in a fruit parcel at Pipariya Railway station (Madhya Pradesh).

(iv) The Minister of Food and Agriculture laid on the Table a statement regarding the supply of foodgrains to various States.

* (v) The Minister of Home Affairs made a statement regarding China preparing for an atomic explosion.

** (vi) The Deputy Minister of Irrigation and Power made a statement regarding floods in Andhra Pradesh.

12. Government Bill—Introduced

The Representation of the People (Second Amendment) Bill, 1964.

13. Motion

Shri Yashpal Singh moved the following motion:—

“That this House takes note of the Report of the Backward Classes Commission (Vols. I—III) together with the memorandum explaining the action taken thereon, laid on the Table of the House on the 3rd September, 1956.”

Dr. Panjabrao S. Deshmukh took part in the debate. His speech was not concluded.

14. Motion re: Forty-Ninth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

“That this House agrees with the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th September, 1964.”

The motion was adopted.

* Made at 4:30 P.M.

** Made at 5 P.M.

15. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri Biren Dutta on the 18th September, 1964, continued:—

"This House is of opinion that pending the lifting of Emergency which is long overdue, the repressive provisions of the Defence of India Act and the Rules thereunder should not be used against political, Trade Union and other workers of the Democratic movement or for suppression of people's agitation for food and against high prices."

The following members took part in the debate:—

- (1) Shri Onkarlal Berwa
- (2) Shri Jai Sukh Lal Hathi

Shri Biren Dutta replied to the debate.

On the Resolution, the House divided, Ayes 20; Noes 93. The Resolution was accordingly negatived.

16. Private Member's Resolution—Adopted

Seth Achal Singh moved the following Resolution:—

"This House is of opinion that corruption and immorality be eradicated from Government Departments and public life."

One amendment was moved by Shri Rananjaya Singh.

The following members took part in the debate:—

- (1) Shri Onkarlal Berwa
- (2) Shrimati Renuka Ray
- (3) Shri Ram Sewak Yadav
- (4) Pandit K. C. Sharma
- (5) Dr. L. M. Singhvi
- (6) Shri Rananjaya Singh
- (7) Shri Jai Sukh Lal Hathi

Seth Achal Singh replied to the debate.

The amendment moved by Shri Rananjaya Singh was negatived.

The Resolution was adopted.

17. Private Member's Resolution—Under Consideration

Shri Parshottamdas Haribhai Bheel moved the following Resolution:—

"This House is of opinion that an Independent Non-Political Statutory Board be appointed for the control of the distribution of licences, permits and quotas in the country."

The following members took part in the debate:—

- (1) Shri Ananda Nambiar
- (2) Shri Onkarlal Berwa

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- (3) Shri Sivamurthi Swami
- (4) Shri C. K. Bhattacharyya
- (5) Sardar Kapur Singh
- (6) Shri H. C. Dasappa (*Speech unfinished*).

The discussion was not concluded.

18. Half-an-Hour Discussion on Matters Arising Out of Answer to Question

Shri P. R. Chakraverti raised a half-an-hour discussion on points arising out of the answer given on the 9th September, 1964 to Starred Question No. 61 regarding strike in Sindri Fertilizers Factory.

Shri O. V. Alagesan replied to the discussion.

(Lok Sabha adjourned *sine die* at 5-50 P.M.)

S. L. SHAKDHER,
Secretary.